

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 30th day of May 2002.

QUORUM : HON. MR. JUSTICE R. R.K. TRIVEDI, V.C.
HON. MR. S. DAYAL, A.M.

O.A. No. 1218 of 1995.

Ramzan s/o Late Chadami, retired Switchman, Northern Railway
r/o Village and Post Maitha, District Kanpur.

.....

..... Applicant.

Counsel for applicant : Sri S. Dwivedi.

Versus

1. Divisional Rail Manager, Northern Railway, Allahabad.
2. Divisional Traffic Superintendent, Northern Railway, Tundla,
District Agra.
3. Senior Divisional Operating Superintendent, Northern Railway,
Allahabad.
4. Union of India through General Manager, Northern Railway,
Baroda House, New Delhi.

.....

..... Respondents.

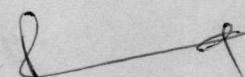
Counsel for respondents : Sri S.N. Gaur.

O R D E R (ORAL)

BY MR. JUSTICE R.R.K. TRIVEDI, V.C.

By this ~~order~~ ^{of}, the applicant has challenged the order
of punishment dated 8.4.1988 by which the appellate authority
reduced the punishment of removal to reduction in ^{salary of} ~~such~~ to the
lower stage of grade of Switchman for two years affecting future
increment. The authority said that the removal period should
be treated as ~~dis~~-non. The appellate authority before reducing
the punishment has observed that "now applicant accepts his guilt
and seeks mercy. Therefore, undersigned decides to give him
duty."

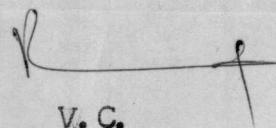
2. From the aforesaid, it is clear that the applicant



accepted his misconduct and then the lenient view was taken and the punishment was modified. In the circumstances, we do not ~~feel~~^{that} ~~any interference~~^{is required} in this case. The O.A. is accordingly dismissed.

No order as to costs.


A. M.


V. C.

Asthana/
3.6.02